

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

ITEM No. 151  
**(IB)-415(PB)/2019**

**IN THE MATTER OF:**

Unimax International

.... Applicant/petitioner

v.

M/s. Soho Infrastructure Pvt. Ltd.

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 16.12.2019**

**Coram:**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Operational Creditor	Mr. Geetesh Meena, Adv.
For the RP	Ms. Srishti Badhwar & Ms. Shivangi Sethi, Advs.
For the Respondent	Mr. R.P. Singh & Mr. Shivam Tyagi, Advs. For R-1 & 3

**ORDER**

**CA-2514(PB)/2019 & CA-2359(PB)/2019**

Ld. Counsel for the Ex-Directors-1 & 3 pressed for further time for filing reply to the application. Reply, if any, be filed before the next date of hearing.

CA-2824(PB)/2019 has been filed by way of status report and the same is taken on record.

List on 14.01.2020.

**CA-2824(PB)/2019**

Status report is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final disposal.

CA-2824(PB)/2019 stands disposed of.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(INA MALHOTRA)**  
**MEMBER (JUDICIAL)**